

ITEM NO.49

COURT NO.5

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 312/2024

CHIRAG BHANU SINGH & ANR.

Petitioner(s)

VERSUS

THE STATE OF HIMACHAL PRADESH & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 06-08-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Arvind P. Datar, Sr. Adv.
Ms. Bina Madhavan, Adv.
Mr. S. Udaya Kumar Sagar, Adv.
Ms. Shreyasi Kunwar, Adv.
Ms. Shubhangi Arora, Adv.
Ms. Niharika Tanneru, Adv.
M/S. Lawyer S Knit & Co, AOR

For Respondent(s) Mr. S. Muralidhar, Sr. Adv.
Mr. K.pameshwar, AOR
Ms. Kanti, Adv.
Mr. Shreenivas Patil, Adv.
Ms. Chitransha Singh Sikarwar, Adv.
Ms. Raji Gururaj, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. Arvind P. Datar, learned senior counsel appearing for the petitioner(s) and also Mr. S. Muralidhar, learned counsel appearing for the High Court of Himachal Pradesh.

2. The resolution dated 04.01.2024 passed by the Supreme Court Collegium was made available to this Court and the same was

permitted to be perused by both the learned counsel for the parties.

3. In reference to the resolution of the letter dated 16.01.2024 of the Hon'ble Law Minister to the Hon'ble Chief Justice of the High Court of Himachal Pradesh, arguments have been elaborated by learned counsel for both the parties.

4. The oral arguments stand concluded.

5. Judgment reserved.

6. The parties are permitted to file two page note in support of their respective contentions. The note be filed on or before 12.08.2024.

(GEETA JOSHI)
SENIOR PERSONAL ASSISTANT

(KAMLESH RAWAT)
ASSISTANT REGISTRAR